

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) :

(a) The 'Hindu' was provided 1/2 hour footage of the cricket test played at Madras on September 18-22 between India and Australia at the rate of Rs. 4000/- per half an hour.

(b) This Ministry has no information about this.

(c) The royalty rights for coverage of the cricket match are with the Board of Control for Cricket in India. Only when the royalty holding authority gives permission, Doordarshan parts with recordings on fixed payment of technical and other fees. In this case, the 'Hindu' had obtained permission from BCCI.

Payment of Overtime to Muster Roll Workers in CPWD

4046. SHRI RAM PUJAN PATEL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether as per CPWD O.M. No. 42/1/84-ECX, dated the 4 February, 1986 and 12 September, 1985 the workers in Workcharged establishment on muster roll, if required to perform duties on Sunday/weekly rest day, are required to be paid overtime wages at double the ordinary rate in addition to a substitute day of rest;

(b) if so, the reasons due to which CPWD Enquiry Offices are not implementing the said orders; and

(c) what corrective steps are being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes.

(b) and (c). Some Divisions of the CPWD had called for certain clarifications in respect of the instructions. The clarifications have since been issued on 19.9.86. Instructions have been issued to finalise all the cases in the light of the clarifications.

Unauthorised Encroachment in D.D.A. Flats in Ashok Vihar

4047. SHRI BHARAT KUMAR OEDRA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Pocket 'B' Phase-3, Ashok Vihar, Delhi is still under the control of Delhi Development Authority and has not been handed over to the Delhi Municipal Corporation as yet,

(b) whether there is large scale encroachment of the common area due to boundary walls having been raised by the LIG Flat owners; and

(c) if so, the corrective steps taken ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) There have been reports of encroachments.

(c) In accordance with the provisions of the DDA (Management and Disposal of Housing Estates), Regulations 1968, the Registered Agency of member allottees has to protect and maintain common portions of the Residential Scheme. Action to remove encroachments on the common portions has to be taken by that Agency and not by the DDA.

Capacity Utilisation by Fertilizer Chemical Plants

4048. SHRI H. B. PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether gas turbines and diesel generators have been installed at Madras, Tuticorin and Mangalore for fertilizer plants for full capacity utilisation; and

(b) if so, the results achieved so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) and (b). The

captive power units which have been intalled at Madras and Tuticorin fertilizer plants to meet part of their power requirements have improved the capacity utilisation of these fertilizer plants, particularly during periods of power cuts in the State Grid. The captive power plant at Mangalore fertilizer unit, although not yet fully commissioned, has prevented shut-down of ammonia/urea plant this year.

Accident in Units of Eastern Coalfields Limited

4049. SHRI SATYAGOPAL MISRA : Will the Minister of LABOUR be pleased to state :

(a) the number of accidents in the Jambad Colliery, Pure Searsole Colliery, North Searsole Colliery and Laskarbandh Colliery units of Eastern Coalfields Limited a subsidiary of Coal India Ltd., during the period 1984-85 and 1985-86;

(b) the number of accidents which were fatal, serious and minor; and

(c) the action taken against concerned officers for such lapses and precautions proposed to be taken to avoid such accidents ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (c). The information is being collected and will be laid on the table of the House.

Construction of open air Theatres in Rural Areas and State Capitals

4050. PROF. NARAIN CHAND PARASHAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any provision has been made by the NFDC for construction of open all theatres in rural areas and State Capitals during the Seventh Five Year Plan;

(b) if so, the exact amount spent in this regard during the first and second

years of the Seventh Five Year Plan and the names of the places where the theatres have been set up so far;

(c) whether the sites for the opening of such theatres during the remaining years of Seventh Five Year Plan have been identified for each State;

(d) if so, the names thereof, State-wise; and

(e) the pattern of management and operation/functioning of these theatres ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) :

(a) to (e). Provision has been made in the 7th Five Year Plan for loans by the National Film Development Corporation Limited, a public undertaking under the Ministry of Information and Broadcasting, for construction of theatres. However, no separate provision has been made for construction of open-air theatres. The Corporation has not received any application for loan for open-air theatres either in rural areas or in the State Capitals.

Special Programmes for Rural Labourers in Drought Affected areas of Andhra Pradesh

4051. SHRI C. SAMBU : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there are any special programmes for rural labour in drought affected areas of Andhra Pradesh;

(b) the budget provision or special grant made for rural labour; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE ((SHRI RAMANAND YADAV) : (a) to (c). National Rural Employment Programme (NREP) and Rural Landless Employment Guarantee